

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

**ANTI DUMPING CONDONATION OF DELAY APPLICATION NO.
50569 OF 2019
ANTI DUMPING MISCELLANEOUS APPLICATION NO. 50570 OF 2019
IN
ANTI DUMPING APPEAL NO. 51696 OF 2019**

(Arising out of Final Findings Notification F No. 7/4/2018-DGAD dated 14.03.2019
issued by the Designated Authority, Directorate General of Anti Dumping & Allied
Duties, New Delhi)

**M/s Alkali Manufacturers
Association of India**

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Appellant

3RD FLOOR , PANKAJ CHAMBERS,
COMMERCIAL COMPLEX, PREET VIHAR
VIKAS MARG, DELHI 110092

VERSUS

**Designated Authority, Directorate
General of Anti-Dumping & Allied Duties**

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Respondent

APPEARANCE:

Shri Rajesh Sharma, Advocate – for the appellant.

Shri Jitendra Singh, Shri Anshuman Sahni and Shri Akshay Soni, Advocates –
for the Respondent No. 13.

Shri Ratheesh Malottu, Advocate and Shri M.S. Pothal, CA., – for the
Respondent – 3 & 5.

Shri Divyashree Suri and Shri Udit Jain, Advocate – for the Respondent – 8.

Shri Ameet Singh & Shri Mohit Yadav, Advocate for Designated Authority.

Shri V. Saharan, Authorised Representative for the Revenue

**CORAM: HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**

FINAL ORDER NO. 50753/2022

DATE OF HEARING/DECISION: AUGUST 26, 2022

JUSTICE DILIP GUPTA

Shri Rajesh Sharma, learned counsel appearing for the
appellant states that the appellant desires to withdraw the appeal.

AD/MISC/50570/2019
AD/COD/50569/2019
AD/51696/2019

The respondents have no objection. The appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Rekha